

GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE & BANKING)
NEW DELHI: THE 20th July, 1976.

N O T I F I C A T I O N

No. 1398-(F.No.404/154/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri J.C.Dhingra, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri I.L.Gauba, Tax Recovery Officer, made vide Notification No. 983 (F.No.404/35/75-ITCC) dated the 23rd July, 1975, is hereby cancelled with effect from the date Shri J.C.Dhingra takes over as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri J.C.Dhingra takes over as Tax Recovery Officer.

Sd/-

(V. P. MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No. 1398 (F.No.404/154/75-ITCC):

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3. The Chief Secretary, Delhi Administration, New Delhi.
4. The Accountant General, Central Revenues, New Delhi.
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8. Guard File.

Sd/-

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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(R. V. RAMAN)

SECRETARY TO THE GOVERNMENT OF INDIA